

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 80 OF 2012

Appeal under section 260-A, of the Income Tax Act-1961, against the Order dated. 27-06-2008 passed in I.T.A.No. 988/H/06 for Assessment Year 2000-2001 on the file of the Income Tax Appellate Tribunal, Hyderabad Benches "B", Hyderabad preferred against the Order dated 21.08.2006 passed in ITA.No.319 to 322/ACIT-16(1)/CIT(A)-V/2005-06 on the file of the Commissioner of Income Tax (Appeals) – V, Hyderabad preferred against the Order dated 22.02.2006 passed in PAN/GIR No. AAACN7326D, on the file of the Assistant Commissioner of Income Tax, Circle 16(1), Hyderabad.

Between:

The Commissioner of Income Tax-IV, Hyderabad.

...APPELLANT

AND

Nagarjuna Aqua Exports Ltd., 6, Nagarjuna Hills, Punjagutta, Hyderabad-82 .

...RESPONDENT

Counsel for the Appellant: SRI. J V PRASAD (SC FOR INCOME TAX)

**Counsel for the Respondent: Ms. K PRABHAVATI REP SRI A V RAGHU RAM,
Learned Counsel**

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.80 of 2012

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

Ms. K.Prabhabati, learned counsel representing Mr. A.V.Raghu Ram, learned counsel for the respondent.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.
However, there shall be no order as to costs.


Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

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SECTION OFFICER

To

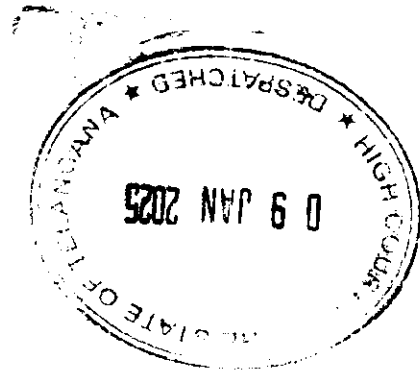
1. The Income Tax Appellate Tribunal, Hyderabad Benches "B", Hyderabad.
2. The Commissioner of Income Tax (Appeals) – V, Hyderabad.
3. The Assistant Commissioner of Income Tax, Circle 16(1), Hyderabad.
4. One CC to SRI. J V PRASAD, SC FOR INCOME TAX [OPUC]
5. One CC to SRI. A V RAGHU RAM, Advocate [OPUC]
6. Two CD Copies

 PR/gh

HIGH COURT

DATED:20/12/2024

**JUDGMENT
ITTA.No.80 of 2012**



**DISMISSING THE I.T.T.A
AS WITHDRAWN**

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LRS